

FORM NO. 67

[See rule 138]

Report for computation of adjusted total income and alternate minimum tax for the purposes of section 206(2) of the Act

Part-A					
Personal information					
1.	Details of the assessee				
	(i)	Name	<i>(Refer Note 1)</i>		
	(ii)	Address	<i>(Refer Note 2)</i>		
	(iii)	Permanent Account Number			
	(iv)	Contact Number	Country Code		
	(v)	Email ID			
	(vi)	Nature of business			
2.	Tax year				
Part-B					
Computation of alternate minimum tax					
3.	Total income of the assessee computed in the manner laid down in the Income-tax Act before giving effect to section 206(2)(a) of the Act				
4.	Income-tax payable on total income referred to in row No. 3 above				
5.	The amount of deduction claimed under any section (other than section 149) included in Chapter VIII-C	Sl.No.	Section under which deduction claimed	Amount of deduction claimed	
		(i)			
		(ii)			
		<i>(repeat as required)</i>			
		Total			
6.	The amount of deduction claimed under section 46 as reduced by depreciation allowable as per provisions of section 33 <i>(as if no deduction under section 46 was allowed in respect of the assets on which the deduction under that section is claimed).</i>				
7.	Adjusted total income of the assessee (row Nos. 3+5+6)				
8.	Type of Assessee <i>(Select one)</i>	1. A unit, being a person other than a company located in an International Financial Services Centre and derives its income solely in convertible foreign exchange. 2. A co-operative society. 3. Any other person (not being a company)			
9.	Alternate minimum tax (as per applicable rate mentioned in section 206(2)(b)(ii) for the type of assessee in row No. 8 above).				
CERTIFICATE					
<p>1. I/We have examined the accounts and records of(name and address of the assessee with Permanent Account Number) engaged in business of (nature of business) in order to arrive at the adjusted total income and the alternate minimum tax for the year ended on the 31st March,</p> <p>2. I/We certify that the adjusted total income and the alternate minimum tax has been computed in accordance with the provisions of the section. The tax payable under section 206(2) of the Act in respect of the tax year</p>					

.....is ₹....., which has been determined in this form.

3. In my/our opinion and to the best of my/ our knowledge and according to the explanations given to me/us the particulars given in this form are true and correct.

Date:

Place:

Signature

Name of the Accountant:

Designation:

Membership Number:

UDIN details, if any:

Name of proprietorship/Firm:

Firm registration Number:

Note :—

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain (i) Country/Region, (ii) Flat/Door/Building, (iii) Road/Street/ Block/Sector, (iv) PIN/ZIP Code, (v) Post Office, (vi) Area/locality, (vii) District and (viii) State.
3. This certificate is to be given by:
 - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
 - (ii) any person, who in relation to any State, is, by virtue of the provisions in section 226(2) of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that state.
4. Where any of the matters stated in this report is answered in the negative or with qualification, the report shall state the reasons there for.
5. Amounts to be filled in ₹ unless otherwise provided.